

and of secrecy according to the terms set out for the purpose in the 3rd Schedule.

(Interruption)**

MR. CHAIRMAN : Do not make statements. Read only the approved draft. That part which has not been approved will not go on record.

SHRI S.M. BHATTAM : This was not done in respect of the members of the Cabinet. All the Ministers jointly and collectively seem to have taken an oath, which is not in conformity with the Constitutional requirements. This would ultimately mean that the Ministers constituting the present Cabinet have not taken oath in terms of the Article 75(4), which would mean that they have no constitutional and legal authority and right to assume and perform the functions of a Minister. This House, therefore, is constrained to take the strictly legal and constitutional view of what is reported as a collective and mass scale oath taking which is neither visualised under the Constitution, nor sanctioned and approved by it.

I raise this important, grave and urgent matter of public importance inasmuch as the technically legally valid Government constituted as per the spirit and requirements of the Constitution is not obtaining in this country to transact the business of the Government, much more so the business of the August House.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI H. K. L.
BHAGAT) : Sir, I have listened to all the submissions made to the Chair regarding the business for the next week commencing from 21st. These are for consideration of the Business Advisory Committee. When it meets, these matters will be placed before it and they will go into that question. I will inform the Ministers concerned also.

SHRI S.M. BHATTAM : I did not get him, Sir.

Mr. CHAIRMAN : Regarding the suggestions of everybody, the hon. Minister says that they will be discussed in the Business Advisory Committee, is that so ?

SHRI H.K.L. BHAGAT : Yes, Sir.

12.35 hrs.

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL*

[English]

THE MINISTER OF LAW AND
JUSTICE (SHRI A.K. SEN) : Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951.”

The motion was adopted.

SHRI A.K. SEN : Sir, I introduce the Bill.

STATEMENT GIVING REASONS FOR
IMMEDIATE LEGISLATION BY THE
REPRESENTATION OF THE PEOPLE
(AMENDMENT) ORDINANCE, 1984

[English]

THE MINISTER OF LAW AND
JUSTICE (SHRI A.K. SEN) : Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 1984.

**Not recorded.

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